

**Statement III**

*Credit facilities sanctioned to various State Level Agencies engaged in procurement and distribution of essential commodities on commercial basis under public sector distribution system*

(Rs. in lakhs)

Sl. No.	Name of State Level Agency	Credit limits
1.	Andhra Pradesh State Co-operative Marketing Federation	500
2.	Andhra Pradesh State Trading Corporation	800
3.	Andhra Pradesh Essential Commodities Corporation	470
4.	Andhra Pradesh State Civil Supplies Corporation	400
5.	Assam State Co-operative Marketing and Consumer's Federation	1488
6.	Gujarat State Civil Supplies Corporation	1730
7.	Kerala State Civil Supplies Corporation	40
8.	Punjab State Civil Supplies Corporation	400
9.	Punjab State Co-operative Supply and Marketing Federation	165
10.	Tamil Nadu Civil Supplies Corporation	1900
Total :		7893

**Non Payment of Amount to Andhra Pradesh**

2789. SHRI N. V. RATNAM : Will the Minister of FINANCE be pleased to state :

(a) whether Rs. 81 crores due to Andhra Pradesh was not paid to the State by the Centre;

(b) whether he had promised to help the States under which Rs. 50 crores was due to Andhra Pradesh by Union Government; and

(c) the reasons for not granting the amounts to Andhra Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) All amounts due to Andhra Pradesh from the Centre have been paid.

(b) The State Chief Minister was informed that Scheme for giving assistance to States that managed their finances well was being worked out. The eligibility for this assistance was to depend not only on the

previous performance of the States but also on their performance in 1983-84. No specific amount was indicated as the likely assistance under the Scheme.

(c) Andhra Pradesh closed the year 1983-84 with a deficit of Rs. 72.81 crores and was in overdraft in the current year for a total of 247 days upto 30th March, 1985.

**Closure of M/s. Phulwari Sharief Cotton Mills, Patna**

2790. SHRI C. P. THAKUR : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) whether M/s. Phulwari Sharief Cotton Mills, Patna is lying closed for the last three years resulting in unemployment of two thousand workers, among whom at least two hundred workers have expired;

(b) whether the State Government of Bihar have recommended its takeover by the Union Government in January, 1985 under the Industries (Development and Regulation Act);

(c) whether Industries (Development and Regulation) Act have provision to takeover any sick management for a period of five years;

(d) if so, when the mill will be taken over; and

(e) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) :  
(a) M/s. Bihar Cotton Mills, Phulwari Sharief is lying closed since July, 1982. The number of workers employed in the units at the time of closure was about 750, including 189 badli workers and 45 daily wage workers. Government have no report of deaths of workers employed in the mill.

(b) Government of Bihar had requested the Central Government in 1983 to consider the possibility of takeover of the unit by National Textile Corporation.

(c) Under the Industries (Development and Regulation) Act, 1951, the Government has the power to takeover the management of an industrial undertaking subject to the fulfilment of conditions laid down in various provisions of the Act.

(d) There is no proposal at present to takeover the mill.

(e) It is not policy of the Government to consider taking over every closed mill.

[*Translation*]

**Allotment of Raw Material Lease to Pyrites and Phosphate Corporation Limited by Government of Rajasthan**

2791. SHRI VISHNU MODI : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether Government of Rajasthan have granted lease to Pyrites and Phosphate Corporation Limited for raw-material to produce sulphuric acid and fertilizers;

(b) if so, the date on which lease was granted by Government of Rajasthan to the Corporation;

(c) whether the Corporation has not taken any action to produce the products mentioned in part (a) above;

(d) if so, the outline of the action Government propose to take to ensure that production of these products is started; and

(e) if not, the action proposed to be taken and reasons therefor ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Yes, Sir. M/s. Pyrites, Phosphates and Chemicals Limited (PPCL), a Central Government Undertaking, have obtained a lease from Government of Rajasthan over an area of 518 hectares.

(b) The lease was granted for a period of 20 years from 25-8-1969.

(c) to (e). Before the mine can be exploited on a commercial scale, it is necessary to first evolve the technical process which will be suitable for beneficiation of ore of this particular composition, and for its conversion to sulphuric acid or sulphur. After technical feasibility is established, it will be necessary to establish the economic feasibility of the process. M/s. Pyrites, Phosphates and Chemicals Limited have examined the feasibility of economic exploitation of the mines by engaging foreign consultants who have also recommended further test work and exploratory studies to be conducted. The company has also entrusted a West German firm to conduct pilot plant studies on pyrites samples both for beneficiation and roasting thereof, to make the pyrites suitable for production of sulphuric acid. The Company is also exploring the feasibility of extracting elemental sulphur from the Saladipura Pyrites. The company has availed of assistance from UNDP in this regard.

**Export of Indian Tobacco**

2792. SHRI PIYUS TIRAKY : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) whether many Indian companies export Indian tobacco to other countries;

(b) if so, the details regarding the names of main tobacco exporting companies and the countries to which these companies exported during the last three years including the total value thereof;